

They come from near-about villages at their own cost.

Shri Sanganna: What are the qualifications for admission to this training?

Dr. P. S. Deshmukh: I think it is intended for practical farmers; no educational qualifications are necessary.

सरदार ए० एस० सहगल : इस तरह का राइस रिसर्च इंस्टीट्यूट कटक के अलावा और भी कोई प्रान्त में खोलने की तजवीज क्या सरकार के पास है ?

डा० पी० एस० बेशमुख : फिलहाल नहीं है ।

Shri S. C. Samanta: May I know whether any arrangements have been made or are going to be made for training farmers in other States also?

Dr. P. S. Deshmukh: There are one or two schemes of training. One is the refresher course which is subsidised to the extent of 50 per cent. by the I.C.A.R.

EMPLOYEES' PROVIDENT FUNDS ACT

*2004. **Shri Bibhuti Mishra:** Will the Minister of Labour be pleased to state:

(a) whether Government propose to extend the Employees' Provident Funds Act, 1952 to industries other than the six scheduled industries under the Act;

(b) if so, to which industries; and

(c) at what stage the matter stands?

The Minister of Labour (Shri V. V. Giri): (a) and (b). The question is under consideration.

(c) Basic information is being collected from State Governments and Regional Provident Fund Commissioners.

श्री विभूति मिश्र : क्या मंत्री जी इम्प्लॉयिज प्रोविडेंट फंड ऐक्ट को सुगर

इंस्टीट्यूट के वर्कर्स की तरफ भी बढ़ाना चाहते हैं ?

Shri V. V. Giri: This matter is being considered, but at present it is not.

श्री विभूति मिश्र : इसका फैसला कब तक हो जायगा ?

Shri V. V. Giri: It will take some time.

Mr. Speaker: I will now take up questions of hon. Members who were absent, and questions in regard to which authorisations have been given.

Hon. members are not remaining present in time and then they want their questions to be put later on. I think I should discourage this kind of irregularity. If they are keen on putting questions they should remain present in time.

Question No. 1973.

RAILWAY WIRELESS SYSTEM

*1973. **Shri M. D. Ramasami** (on behalf of **Shri Muniswamy**): (a) Will the Minister of Communications be pleased to state whether it is a fact that the Railway wireless traffic system sometimes interferes with the working of the other stations?

(b) If so, how many times has it been so reported?

(c) What are these interferences due to?

(d) What action has been taken to rectify these interferences?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Yes, but very infrequently.

(b) Only two times so far.

(c) The interference in both the cases was due mainly to the drift in the frequency assigned to the stations concerned, belonging to Ministry of Railways.

(d) The Ministry of Railways was requested to eliminate the interferences by ensuring that the stations

concerned were operated on their assigned frequencies and that there was no drift in the frequency of their operation. After the above action was taken, there has been no further complaint.

RAILWAY MAGISTRATES

*1983. **Shri H. G. Vaishnav:** Will the Minister of Railways be pleased to state:

(a) the number of Railway Magistrate Courts in the Hyderabad State at present trying offences under the Indian Railways Act; and

(b) whether the fines collected by the said courts are credited to Railway Revenues or the General Revenues of the State?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Two, one at Secunderabad and the other at Aurangabad.

(b) General revenues of the State.

Shri H. G. Vaishnav: Is there any proposal to abolish the Railway Magistrate Court at Aurangabad?

Shri Alagesan: No, Sir.

Shri H. G. Vaishnav: May I know whether the cost of these courts is borne by the Railways or by the States?

Shri Alagesan: They are borne by the State.

Shri Telkikar: May I know the number of persons tried in these Courts in the year 1953?

Shri Alagesan: I have got some figures here upto 31st March, 1953. The number of passengers prosecuted was 7,448; and the penalty and fare realised came to Rs. 3,125.

डा० सुरेश चन्द्र श्रीरंगाबाद में
कितनों को सजा मिली है ?

Shri Alagesan: I do not have that.

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MEDICAL EXAMINATION OF RAILWAY EMPLOYEES

*1992. **Shri M. D. Ramasami** (on behalf of **Shri Muniswamy**): (a) Will the Minister of Railways be pleased to state whether it is a fact that no uniform procedure is being followed in the medical examination of Railway employees?

(b) Is it a fact that the section controllers of ex-M.S.M. Railway are examined for C1 and the employees of ex-S.I. Railway for A3?

(c) Is it a fact that two section controllers were disqualified on the ex-S.I. Railway as they were not fit for A3?

(d) Is there any proposal to unify the procedure of medical examination of different categories of Railway employees on an all-India basis?

The Deputy Minister of Railway and Transport (Shri Alagesan): (a) and (d). No, Sir. The procedure followed is practically the same on all Railways but the standards of visual acuity applied to certain categories differ. The unification of this is already under consideration.

(b) Yes, Sir.

(c) No, Sir. Only one was disqualified and he has been absorbed in a suitable alternative appointment.

LEVEL CROSSING AT VILLUPURAM

*2001. **Shri M. D. Ramasami:** Will the Minister of Railways be pleased to state whether the Madras Government has forwarded any proposal for constructing a level-crossing at Villupuram?

The Deputy Minister of Railways and Transport (Shri Alagesan): The replacement of this level crossing by an overbridge has been included by the Madras Government in their list of level crossings, recommended for replacement by over or under-bridges, and assigned the 33rd place in the order of priority.